

**Customs, Excise & Service Tax Appellate Tribunal,
West Zonal Bench : Ahmedabad**

REGIONAL BENCH - COURT NO. 3

Excise Appeal No. 1422 of 2011

[Arising out of Order-in-Appeal No OIO-19/MP/VAPI/2011 passed by Commissioner of Central Excise, Customs & Service Tax, Vapi]

Pradeep Lohia

Director, Resham Petrotech Ltd.,
Survey No. 910/4/2/2,
Village-dokamardi, Amla, Silvassa
Dadra & Nagar Haveli-396230

.... Appellant

VERSUS

C.C.E. & S.T. Vapi

4th Floor, Adharsh Dham Building,
Opp. Town Police Station, Vapi-Daman Road,
Gujarat

.... Respondent

APPEARANCE :

Sh. H.G. Dharmadhikari & Sh. K. M. Dwivedi, Advocate for the
Appellant

Sh. T.G. Rathod, Jt. Commr. (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

DATE OF HEARING: 16.04.2019

DATE OF DECISION: 14.08.2019

The appeal is disposed of. For order, see order of date in Excise
Appeal No. 1421 of 2011.

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**